

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 213
CAA-51/ND/2020**

**IN THE MATTER OF:
Arviv Lifesciences Pvt. Ltd.**

...APPLICANT

**Section
Under Section 230-232**

**Order delivered on 11.11.2020
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant
For the RD/OL**

**:
:Ms. Apoorva Chowdhury, Proxy
Counsel, for Ms. Tania Sharma,
Adv.**

For the Income Tax Department

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ORDER

Heard the submissions made by the Learned Counsel for the Petitioner. The Learned Counsel for the Petitioner is directed to furnish Income Tax Department returns of all the companies involved in the matter for the last three years and also serve a copy of their reply filed in response to the RD/OL's reply filed in the Tribunal within a week days. Matter is adjourned to 23.11.2020. The Learned Counsel for the Petitioner may also send a notice to Income Tax Department regarding the next date of hearing and to enable them to be present and participate in the Virtual Hearing.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**